

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTY SEVENTH DAY OF APRIL
TWO THOUSAND AND TWENTY ONE

:PRESENT:
THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE B.VIJAYSEN REDDY

WP(PIL) NOS: 56 AND 58 OF 2020

WP(PIL). No. 56 of 2020

Between:

Mr. R. Sameer Ahmed, Advocate, 1st Floor, 10-3-311/2/A/3/A, Castle Hills Road No.1, Behind NMDC, Masab Tank, Hyderabad 500 057

...Petitioner

AND

1. State of Telangana, Rep. by its Chief Secretary, Secretariat, Hyderabad.
2. State of Telangana, Represented by its Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
3. State of Telangana, Represented by its Principal Secretary, Municipal Administration and Urban Development, Secretariat, Hyderabad.
4. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund Road, Hyderabad.
5. State of Telangana, Represented by its Principal Secretary, Home Department, Secretariat, Hyderabad
6. The Director General of Police, State of Telangana, Lakdikapool, Hyderabad.
7. The Commissioner of Police, Cyberabad Commissionerate at Hyderabad.
8. The Commissioner of Police, Hyderabad city, Basheerbagh, Hyderabad.
9. State of Telangana, Represented by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the Letter dated 27.03.2020 sent by the petitioner herein through email, the High Court may be pleased to issue an appropriate Writ, Order or Orders more particularly, one in the nature of a Writ of Mandamus to call for remarks from the Respondents herein relating to and in connection with "protecting the lives of the Doctors and their assisting staff in putting their life at risk by not providing complete Personal Protection Equipment i.e., N-95 Respirator Mask, Face shield, goggles, Corvell/ Gowns, Shoe covers, Head covers etc., while testing reasonable suspects and patients of Epidemic/Pandemic COVID-19", since the Government of Telangana has directed the Medical Practitioners/ Civil Assistant Surgeons serving in all Primary Health Centres (including Urban Primary Health Centres) to physically visit the residence of each suspect, examine and conduct counseling to reasonable suspects and the vulnerable family members having the recent history of traveling from abroad and that the said Officers are directed to continue the same activity on daily basis till the completion of 14 days of incubation period, as the State is duty bound to protect the lives of the Doctors and their assisting staff who are putting their life at risk without being provided complete Personal Protection Equipment i.e., N-95 Respirator Mask, Face shield, goggles, Corvell/Gowns, Shoe covers, Head covers etc., which amounts to sheer infringement of their Right to life enshrined under Article 21 of the Constitution of India

This petition coming on for hearing, upon perusing the Letter dated 27.03.2020 sent by the petitioner herein through email and earlier order dated 18.03.2021, 06.04.2021, 08.04.2021, 19.4.2021 & 23.04.2021 made herein and upon hearing the arguments of Advocate General on behalf of Respondent Nos. 1 to 3 and 5 to 9 and of Sri N. Ashok Kumar, Standing Counsel for Respondent No. 4,

WP(PIL) NO: 58 OF 2020

Between:

Sri. P. Thirumala Rao, Advocate Enrolment No. (AP/423/2000) Advocate Code - 8365

...Petitioner

AND

1. Union of India, rep. by its Secretary Department of Medical and Health, Central Secretariat, New Delhi.
2. Indian Council of Medical Research (ICMR), COVID-2019, New Delhi.
3. State of Telangana, Rep. by its Chief Secretary, Secretariat, Hyderabad.
4. State of Telangana, Represented by its Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
5. The Director of Medical and Health, Government of Tetangana, Koti, Hyderabad.

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Orders more particularly, one in the nature of a Writ of Mandamus to call for remarks from the Respondents herein relating to and in connection with Government imposing charges For COVID-2019 test on patients in this lockdown circumstances by private laboratories upto Rs.4,500/- is grossly arbitrary and discriminatory which would Frustrate and defeat the very purpose and objective of the Government and the Governments (both Central and State) ought to assure and undertake the Full responsibility of providing to the citizens, the treatment For COVID-19 CORONA VIRUS Free of cost at private medical laboratories and private medical establishments and to call for a status report on the diagnostic tests undertaken and treatment of COVID-19 patients and especially on the hygiene conditions in Hospitals which are treating COVID-19 patients, from the concerned authorities and to direct the Union of India and the State of Telangana to provide for diagnosis and treatment to patients suffering from CORONA VIRUS, Free of cost at private medical laboratories and private medical establishments

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and earlier order dated 18.03.2021, 06.04.2021, 08.04.2021, 19.04.2021 & 23.04.2021 made herein and upon hearing the arguments of Sri P. Thirumala Rao, petitioner Party in person and of Sri Namavarapu Rajeshwar Rao, Assistant Solicitor General on behalf of Respondent No. 1 & 2 and of Advocate General on behalf of Respondent Nos. 3 to 5

Common Order:

1. Mr. Navdeep Rinwa, Joint Secretary, Ministry of Pharmaceuticals, Union of India, and Mr. Sanjay Roy, Director, Ministry of Health and Family Welfare, Union of India, New Delhi, are virtually present in court along with Mr. Surya Karan Reddy, learned Additional Solicitor General of India.

2. On 23.04.2021, a series of directions were issued to the State for making compliance and the Director of Public Health and Director General of Police were directed to file fresh affidavits.

3. Before dealing with their affidavits, we would like to refer to the status of the COVID-19 infection cases in terms of the Media Bulletins issued by the State. On 25.04.2021, there were 6551 active cases of the infection with 43 deaths

recorded. But, on 26.04.2021 the number of positive cases have risen alarmingly to 10,122 with 52 deaths recorded. A comparison of the rise of District wise cases on the aforesaid two dates are furnished below in a tabulated form:-

Sl. No.	District Name	Cases on 25.04.2021	Cases on 26.04.2021
1.	Adilabad	88	140
2.	Bhadradi Kothagudem	164	174
3.	GHMC	1418	1440
4.	Jagityal	276	204
5.	Jangaon	65	160
6.	Jayashankar Bhupalpally	57	101
7.	Jogulamba Gadwal	57	78
8.	Kamareddy	110	279
9.	Karimnagar	222	369
10.	Khammam	118	424
11.	Komarambheem Asifabad	42	77
12.	Mahaboobnagar	226	417
13.	Mancherial	138	202
14.	Medak	152	195
15.	Medchal Malkajigiri	79	229
16.	Mulugu	554	751
17.	Mulugu	25	79
18.	Nagarkurnool	122	257
19.	Nalgonda	90	469
20.	Narayanpet	47	38
21.	Nirmal	26	129
22.	Nizamabad	389	498
23.	Peddapalli	52	169
24.	Rajanna Siricilla	121	225
25.	Ranga Reddy	482	621
26.	Sanga Reddy	368	262
27.	Siddipet	268	230
28.	Suryapet	69	303
29.	Vikarabad	137	281
30.	Wanaparthy	96	157
31.	Warangal Urban	113	233
32.	Warangal Rural	329	653
33.	Yadadri Bhongir	51	278

4. The aforesaid tabulated statement reveals that on 25.04.2021 out of 33 Districts the infection in 14 Districts was in double figures, but on 26.04.2021, only four Districts are left with double figures of the infection. The rest of the Districts are all in three/four figures. The number of cases in the past one week

reckoned from 20.04.2021 to 26.04.2021, have risen alarmingly as can be seen from the following statement:-

Name of the District	26-04	25-04	24-04	23-04	22-04	21-04	20-04
Adilabad	140	88	119	121	121	107	98
Bhadradri Kothagudem	174	164	187	213	162	93	128
GHMC	1440	1418	1259	1464	1005	989	898
Jagityal	204	276	264	185	257	200	230
Jangaon	160	65	140	54	109	90	84
Jayashankar Bhupalpally	101	57	55	39	53	47	32
Jogulamba Gadwal	78	57	70	53	43	29	48
Kamareddy	279	110	180	247	188	206	235
Karimnagar	369	222	286	215	197	157	203
Khammam	424	118	339	325	152	134	246
Komarambheem Asifabad	77	42	90	85	68	39	37
Mahaboobnagar	417	226	306	280	271	258	263
Mancherial	202	138	148	136	102	72	64
Medak	195	152	233	222	226	185	176
Medchal Malkajigiri	229	79	192	149	136	111	131
Mulugu	751	554	676	606	502	421	570
Mulugu	79	25	63	58	41	28	42
Nagarkurnool	257	122	47	130	196	150	131
Nalgonda	469	90	346	122	111	161	285
Narayanpet	38	47	49	41	44	32	37
Nirmal	129	26	68	120	107	109	143
Nizamabad	498	389	497	486	406	367	427
Peddapalli	169	52	121	100	94	80	96
Rajanna Sircilla	225	121	164	132	138	117	124
Ranga Reddy	621	482	591	504	373	437	532
Sanga Reddy	262	368	201	204	185	176	320
Siddipet	230	268	306	192	215	183	147
Suryapet	303	69	168	67	109	110	130
Vikarabad	281	137	185	168	151	122	135
Wanaparthy	157	96	100	149	92	45	81
Warangal Urban	233	113	175	122	103	88	85
Warangal Rural	653	329	334	323	94	139	244
Yadadri Bhongir	278	51	167	147	155	85	140

The aforesaid data reveals that the infection is the highest in Districts of Hyderabad (GHMC), Medchal Malkajigiri, Ranga Reddy, Warangal (Urban), Warangal (Rural) and Nizamabad.

5. It is a matter on record that elections in two Municipal Corporations and five Municipalities are going to be conducted on 30.04.2021 and today was the last date of the campaigning. No plan has been placed on record as to how the State proposes to manage the crowds on the date of the polling, during the counting and when the results are declared, though such a direction was issued on the last date of hearing. Having regard to the recent experience of rampant of spread of the

infection in other Poll bound States, there is a genuine apprehension that the elections going to be conducted on 30.04.2021 will turn out to be super spreaders with cases exploding within a week or ten days after the elections. In the absence of any information about the course of action charted out either by the State or by the State Election Commission to manage and control the crowds, it is deemed appropriate to issue notice to the State Election Commission as well. The Commission shall file an affidavit by tomorrow furnishing *inter alia* the plan of action for managing crowding of voters at polling booths on 30.04.2021, at the premises where counting shall take place and on the declaration of the results.

6. Learned Advocate General is requested to inform Mr. G. Vidya Sagar, learned Senior Advocate who we are informed, appears for the State Election Commission to get in touch with the Commission and file the affidavit, as directed. The State shall also do the same on the above aspect.

7. We have perused the affidavit filed by the Director of Public Health and Family Welfare which states that the Chief Secretary, State of Telangana has been regularly conducting video conferences with District Collectors, District Medical and Health Officers, Superintendents of District Hospitals to assess and review the situation and the District Collectors have been empowered to take decisions for augmentation of medical infrastructure and human resources. It is further stated that the details of tests conducted between 01.04.2021 and 23.04.2021 have been enclosed with the affidavit as Annexure 1. The said tabulated statement reveals that against the total tests of 23,55,768 conducted across 33 Districts of the State, those conducted through RTPCR are 4,39,668 whereas tests that have been conducted through RAT are 19,16,100 in number. The State is continuing to lag behind in ramping up testing through RTPCR, though this court has been repeatedly emphasizing the importance of testing through RTPCR.

8. The positivity rate and the deaths between 01.04.2021 and 25.04.2021 (Annexure 2) are alarmingly high in Yadadri Bhongir District (6.98) followed by Medchal Malkajigiri (6.08), Nizamabad (6.07), Jagityal (6.03), Mancherial (6.14) and Nirmal (6.50). In other words, the positivity rate in at least ten Districts of the State is in the range of 5 to 6 percent. The number of deaths in Hyderabad alone have mounted to 131. The deaths in the Districts of Mancherial, Medak, Malkajigiri, Nizamabad, Ranga Reddy and Sanga Reddy are in double figures. The total number of deaths recorded between 01.04.2021 and 25.04.2021 is 341.

9. The veracity of the aforesaid figures are vehemently disputed by several counsel who have logged into hearing including Mr. L. Ravi Chander, Senior Advocate and Mr. Prabhakar Chikkudu, Mr. Rangaiah, Mr. Jeevan, Ms. Poojitha, Advocates all of who state in unison that the State is window-dressing the figures and brushing the correct figures under the carpet. It is also contended that since one of the learned counsel on an earlier hearing had pointed out the mismatch in the figures declared at the State level vis-à-vis those recorded in the District level Bulletins, now the District level Bulletins have been abruptly discontinued, which submission is denied by the State. It is deemed appropriate to direct every District to resume issuing a daily Bulletin relating to the number of tests conducted, the positivity rate, the number of recoveries and the number of deaths etc., as was being done earlier. Each District shall regularly upload the data on their respective web portals.

10. The affidavit goes on to state that the Expert Committee constituted vide Memo dated 21.03.2020, has been holding telephonic and virtual meetings. However, no minutes of the meetings conducted either virtually or otherwise, have been enclosed with the affidavit for the perusal of the court. Needful shall be done in the next affidavit to be filed.

11. In paragraph 9 of the affidavit it has been stated that all forms of media like social media, print media, audio-visual media are being used to disseminate information relating to COVID appropriate behaviour and an Advisory has been issued on 23.04.2021, requesting those who have come back from Kumbh mela, to stay in home quarantine and get tested if they have any symptoms.

12. Mr. Rangaiah, learned counsel, informs this court that during the first wave of the COVID infection, the State had launched "HITAM" App which was used extensively to guide the public through home quarantine etc., and Doctors would give advice on queries posed by the public routed through the said App. We have enquired from the learned Advocate General as to whether the aforesaid platform is still active. If not, it is directed that the app "HITAM" be activated at the earliest, as home quarantine and self care during the second wave is being strongly recommended by all the doctors. The State Government has itself been advising the public not to rush to hospitals for treatment, unless they are in a critical condition. Medical guidance while in home quarantine will go a long way in addressing the anxiety of patients suffering from COVID infection. Needful shall be done within one week from today and be so stated in the next affidavit.

13. In paragraph 10 of the affidavit it has been stated that strict instructions have been issued to the field officers of the Excise Department and all bars and shops to strictly comply with COVID protocols in terms of the Government Order dated 20.04.2021.

14. In paragraph 13 of the affidavit it has been stated that several calls are being received on a daily basis on the two toll free numbers, 104 and 108. Toll free number 108 is meant for ambulances and 104 for general information related to COVID-19 infection. There are 428 ambulances on call, dedicated to the toll free number, 108.

15. We may note that in view of large number of fatalities over the past few days on account of people succumbing to the COVID-19 infection, family members are finding it virtually impossible to find transport to ferry the dead bodies from hospitals/homes to the cremation grounds/burial grounds. The State is directed to create another toll free number or identify one of the aforesaid toll free numbers already available for calling for a hearse with ease. It has been brought to our notice that even drivers of ambulances, that are stated to be available free of cost, are ripping the public by demanding illegal gratification for transportation of COVID-19 infected patients from their homes to hospitals or from hospitals to homes. This is most unacceptable. The aforesaid aspect must be examined with all seriousness and addressed immediately. It is impermissible for services that are offered by the State free of cost, to be exploited in this manner by the staff attached to hospitals or the drivers of ambulances.

16. As we are informed that dead bodies are piling up waiting to be cremated, due to paucity of space and non-availability of adequate facilities and man power, in the next affidavit, the State shall submit the details of the number and capacity of the cremation grounds and burial grounds in the highly infected Districts of GHMC, Medchal Malkajgiri, Sanga Reddy, Siddipet, Warangal (Urban), Mahabubnagar and Jagitial. Each cremation ground/burial ground should maintain a display Board and upload the information regarding the number of bodies cremated/buried on a daily basis. Even in death, human bodies are not being treated with the dignity they deserve. The State shall also inform the court as to whether adequate number of body bags for wrapping the corpses, are available in Government/private hospitals so that the bodies can be transported to the cremation/burial grounds in a dignified manner. ✓

17. On 23.04.2021 this court had directed the State to issue a directive to all Government and private hospitals not await for the RTPCR report before admitting

a patient if the symptoms are visible. No compliance has been made so far. Nothing has been stated about making mobile vans available at prominent places like Railway Stations, Interstate Bus Terminals, arterial roads, Highways for focusing testing or about the Advisory if any issued by the State to all Government and private hospitals to keep a display board at the entrance giving updated details of the availability of the regular beds, oxygen beds, ICU beds (Ventilator/CPAP) on a real time basis. The affidavit is equally silent on the strategy of the State for extending the vaccination drive with effective from 01.05.2021. The State is directed to furnish a para wise reply in respect of each of the issues that were highlighted by this court in its last order. The State shall also give the details of the facilities available in the COVID Care Centres established in each District in the next affidavit to be filed.

18. The affidavit goes on to state that the Government of India has allotted 430 MT of medical oxygen per day to Telangana, sourced from different places in Odisha, Tamil Nadu and Karnataka and that the Government has been effectively coordinating with the Indian Railways to ensure quick and uninterrupted supply of medical oxygen. The Indian Air force was also requested to assist in transporting oxygen in containers from Odisha to cut down the delivery time. By now 200 MT of oxygen has been transported from Odisha in tankers and supplied to Government hospitals in Hyderabad and District hospitals across the State. The process is on.

19. Though the Central Government was directed to file an affidavit in relation to the supply of oxygen and life saving drugs including Remdesivir etc., to the State of Telangana, no such affidavit has been filed.

20. Mr. Suryakaran Reddy, learned Additional Solicitor General of India appearing for the Central Government explains that he has received some information by e-mail only this morning and for the said reason, the affidavit could

not be drafted and filed on time. He states on instructions that out of a total supply of 8,47,989 vials of Remdesivir Pan India, 91,135 vials were supplied to this State between 21.04.2021 to 25.04.2021, which comes to 10.75% of the entire supplies made by the Central Government to different States. He further states that 360 MTs of oxygen was supplied to the State on 22.04.2021 and 430 MTs of oxygen has been allocated to the State with effect from 25.04.2021.

21. Learned Advocate General states that the Centre has been requested to allocate 600 MT of oxygen by 30.04.2021. The Centre is directed to examine the aforesaid request and respond promptly to the Nodal Officer of the State appointed in this regard. A Nodal Officer has also been appointed for unrestricted and timely movement of Remdesivir within the State and her name has been communicated to the Government of India. The Central Government shall file an affidavit furnishing the relevant details of the allocation and supply of oxygen and other life saving drugs including Remdesivir to the State of Telangana.

22. This court has next drawn the attention of the State to the latest letter dated 26.04.2021 addressed by the Home Secretary, Government of India, to the Chief Secretaries of all the States/Union Territories urging each State/Union Territory to issue directions to the District authorities to take necessary measures as advised by the Ministry of Home Affairs, Government of India, vide letter dated 23.03.2021 by imposing local restrictions at Districts/cities/areas level with a view to reduce the COVID-19 infection and flatten the curve. The Annexure to the Ministry of Health & Family Welfare letter dated 25.04.2021, lays down the implementation framework for maintaining containment zones and the parameters at the threshold required to be followed in each State to facilitate an objective, transparent and sound decision making process for going in for large containment zones. The aforesaid Annexure has also highlighted the intensive action required to be adopted in local containment zones which not only includes night curfew, but

also refers to prohibition of social, political, sports, entertainment, academic, cultural, religious, festival related and other gathering and congregations; capping of guests at marriages up to 50 and those attending funerals/last rites up to 20; closure of shopping complexes, cinema halls, restaurants and bars, sports complexes, gym, spas, swimming pools and religious places and exclusion of essential services and activities from any such prohibition; limiting the capacity of public transport to a seating capacity of 50% etc. In view of the fact that the State has enforced night curfew only till 30.04.2021, the court shall be informed on the next date as to how it proposes to go forward in terms of the Advisory dated 26.04.2021, issued by the Central Government and the measures suggested by the Ministry of Home Affairs. ✓

23. Besides the Report of the Director General of Police, a Report has been filed by the Director, Welfare of Disabled and Senior Citizens Department, Hyderabad, which states that necessary arrangements have been made to ferry residents of old age homes/hostels and PWD homes to designated health facilities for vaccination. It is not understood why would the State not make adequate arrangements to vaccinate senior citizens and persons with disabilities at the old age homes/hostels instead of transporting them to designated health facilities. This is likely to expose them to the risk of COVID-19 infection, keeping in mind their comorbidities and other age/health related complications. The State shall focus on the aforesaid aspect as also the aspect highlighted on the last date of hearing regarding vaccination of the destitute staying in night shelters and open spaces, residents of orphanages, inmates of jails and other strata of the society who are not in a position to access the designated Health Care facilities for vaccination.

24. Further, keeping in mind the steep rise in the COVID-19 infection cases, the State is directed to immediately designate private hospitals for treating cases of COVID-19 infection, as that is the need of the hour. Government hospitals are

overflowing with patients of COVID-19 infection. If any empty beds are available, the Medical Superintendents of the Government hospitals and their team shall exercise prudence and decide whether a patient requires to be admitted, depending on the criticality of his health and if home quarantine is advisable, then the patient be advised to stay at home so that the scarcely available beds in hospitals are put to better use for those who are in dire need. Looking at the continuing shortage and black marketing of oxygen, we are of the opinion that an oxygen audit ought to be conducted by the Nodal Officer appointed by the State to ensure sufficiency of oxygen and to ascertain if there is any diversion/wastage of oxygen. A balance is required to be maintained between the demand and supply, in both, Government and private hospitals.

25. On perusing the Report of the Director General of Police, we are surprised to note that only four cases have been booked between 22.04.2021 to 26.04.2021 for not maintaining social distancing norms across the State of Telangana. This is a laughable figure to say the least. Similarly, only two cases have been booked for holding large public gatherings across the State in the same period. It appears from the said data that the Police is not diligently discharging its duties. 43012 persons have been booked from 26.04.2021 for not wearing face masks in public places. The norms of wearing the face mask require to be enforced strictly. Any person found with a mask hanging below the nose or the chin, ought not to be spared. Senior Officers of the Police Department are directed to sensitize the local police on the norms of wearing a face mask properly so that members of the public found to be violating the rules, are immediately booked and taken to task.

26. Just as it is the responsibility of the State to enforce the norms of social distancing and COVID appropriate behaviour, it is equally the duty of the public to abide by the SOPs and guidelines laid down by the State in this regard. Any

violation must be dealt with a stern hand. The next Report of the Director General of Police shall explain the steps taken in this regard.

27. Since there is an urgency in the matter relating to the action plan of the State Election Commission for maintaining the COVID-19 appropriate behaviour and social distancing at the polling booths in the coming elections of Municipal Corporations and the Municipalities in five Districts and at the time of counting the votes as also while declaring the results, list on 29.04.2021 to await the affidavit of the Commission.

28. Learned Advocate General shall also file an affidavit by 29.04.2021 in respect of the observations made in paras 6 and 22 above.

29. For the other aspects raised above, Director of Health, Director General of Police and Director Welfare of Disabled & Senior Citizens Department, shall file separate affidavits/Status Reports within one week, for which purpose, the matter shall be taken up again on 05.05.2021.

//TRUE COPY//

SD/- I.NAGA LAKSHMI
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. The Chief Secretary, State of Telangana, Secretariat, Hyderabad.
2. The Principal Secretary, Medical and Health Department, State of Telangana, Secretariat, Hyderabad.
3. The Principal Secretary, Municipal Administration and Urban Development, State of Telangana, Secretariat, Hyderabad.
4. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund Road, Hyderabad.
5. The Principal Secretary, Home Department, State of Telangana, Secretariat, Hyderabad
6. The Director General of Police, State of Telangana, Lakdikapool, Hyderabad.
7. The Commissioner of Police, Cyberabad Commissionerate at Hyderabad.
8. The Commissioner of Police, Hyderabad city, Basheerbagh, Hyderabad.
9. The Principal Secretary, Revenue Department, State of Telangana, Secretariat, Hyderabad.(Addressees 1 to 9 by SPL. MESSENGER)
10. The Secretary Department or Medical and Health, Union of India, Central Secretariat, New Delhi. (BY RPAD)
11. Indian Council of Medical Research (ICMR), COVID-2019, New Delhi.(BY RPAD)
12. The Director of Medical and Health, Government of Telangana, Koti, Hyderabad.(By SPL. Messenger)
13. The State Election Commissioner, State Election Commission, Budha Bhavan, Hyderabad. (By Special Messenger)
14. Mr.G.Vidya Sagar, learned Senior Advocate for State Election Commission. (By Special Messenger)
15. One CC to Sri P. Thirumala Rao, Party in person, (OPUC)

16. Two CCs to the Advocate General, High Court for the State of Telangana (OUT) (**By Special Messenger**)
17. Two CCs to the Mr.N.Rajeshwar Rao, Assistant Solicitor General, High Court for the State of Telangana, at Hyderabad (OUT)
18. Two spare copies

HIGH COURT

HCJ
&
BVR,J

DATED: 27.04.2021

NOTE: LIST ON 29.04.2021

ORDER

WP(PIL) NOS: 56 and 58 OF 2020

DIRECTION



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